

ITEM NO.1

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 696/2023

SITA RAM

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Crl.A. No. 2456/2023 (II)
(FOR GRANT OF BAIL ON IA 137991/2024
IA No. 137991/2024 - GRANT OF BAIL)

Date : 30-07-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s)

Mr. Uday Prakash Yadav, Adv.
Mr. Uday Prakash, Adv.
Mr. Harshita, Adv.
Mr. Nakul Dev, Adv.
Ms. Harshita, Adv.
Mr. S K Giri, Adv.
Mr. D D Sharma, Adv.
Mr. Antariksh Singh, Adv.
Mr. Ramjee Pandey, AOR

For Respondent(s)

Mr. Gaurav Agarwal, Sr. Adv.
Mr. Sunil Kumar Singh, Adv.
Ms. Mukti Singh, AOR
Mr. Vinay Kumar, Adv.
Mr. Sonu Kumar, Adv.

Mr. Namit Saxena, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO. 137991 OF 2024 in CrI.A. No. 2456/2023

1. Issue notice, returnable in two weeks.
2. Mr. Namit Saxena, learned Advocate-on-Record waives and accepts notice on behalf of the respondent/State .

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)